

**COURT – I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
(Appellate Jurisdiction)

**APPEAL NO. 173 OF 2017 &**  
**I.A.No.411 of 2017**

**Dated: 3<sup>rd</sup> July, 2017**

**Present : Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson**  
**Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**U.P.Sugar Mills Co. Gen. Association** **...Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission** **...Respondent(s)**

Counsel for Appellant(s) : Mr. Vishal Gupta  
Mr. Kumar Mihir  
Mr. Avinash Menon

**ORDER**

Admit. Issue notice to the respondents returnable on 30.08.2017.  
Dasti, in addition, is permitted.

List the matter on **30.08.2017**. In the meantime, learned counsel for the respondents may file reply on or before 08.08.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 23.08.2017 after serving copy on the other side.

**(I. J. Kapoor)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**

ts/hks